

न्यायाधीश, पारिवारिक न्यायालय, धौलपुर (राज.)

क्रमांक : स्था. / 2020 /

दिनांक :

प्रेषित :- अध्यक्ष,
बार एसोसिएशन,
धौलपुर-राज.

विषय :- परामर्शदाताओं की नियुक्ति के संबंध में।

संदर्भ :- माननीय राज. उच्च न्यायालय, जोधपुर की अधिसूचना दिनांकित 8.9.2017

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित अधिसूचना के क्रम में लेख है कि इस न्यायालय हेतु वर्ष 2020-2022 के लिये दो परामर्शदाताओं की नियुक्ति की जानी है। अतः संदर्भित अधिसूचना की प्रति एवं उसके साथ संलग्न आवेदन पत्र के प्रारूप की प्रति पत्र के साथ संलग्न कर प्रेषित की जा रही है। अधिसूचना में वर्णित निर्धारित योग्यताधारी अधिवक्ताओं के आवेदन निर्धारित प्रारूप में दिनांक 24.03.2020 को सांय 5.00 बजे तक इस कार्यालय में आवश्यक रूप से भिजवाया जाना सुनिश्चित करें जिससे आवश्यक कार्यवाही की जा सके। निर्धारित तिथि के पश्चात् प्राप्त किसी भी आवेदन पत्र पर विचार नहीं किया जावेगा।

संलग्न :- उक्तानुसार।

भवदीय,

न्यायाधीश, पारिवारिक न्यायालय
धौलपुर-राज.

प्रतिलिपि :-

जिला न्यायालय धौलपुर एवं पारिवारिक न्यायालय धौलपुर के नोटिस बोर्ड पर चस्पा करने हेतु।
एवं न्यायालय की आधीष्ठता के तहत वेबसाईट पर अपलोड करने हेतु कंप्यूटर क्लर्क को

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28-2-2020

न्यायाधीश, पारिवारिक न्यायालय
धौलपुर-राज.
28-2-2020

(6)

RAJASTHAN HIGH COURT, JODHPUR

NOTIFICATION

Date : 02/09/2017

Applications in prescribed format are invited from the eligible persons for appointment as Counsellors in Family Courts of Balotra, Dholpur, Jaisalmer, Jalore, Karauli, Pratapgarh and Sirohi.

Except Family Court, Jaisalmer, two counsellors in each Family Court and one Counsellor in Family Court, Jaisalmer shall be appointed.

Applicant must possess following qualification as required under Rule 8(2) of Family Court (Rajasthan) Rules, 1991 :-

- (i) Degree in social sciences such as social welfare, sociology, clinical psychiatry, psychology/philosophy, preferably with a Degree in law; and
- (ii) At least five years experience in field work/ research or of teaching in Government department or in a College/ university or a comparable academic institute, with special reference to problems of women and children.

Or

Five years experience in the examination and/or application of Central/State Laws relating to marriage, divorce, maintenance, guardianship and adoption and other family disputes :

Provided that the High Court may, in exceptional circumstances, relax the minimum academic qualification :

Provided further that preference may be given to women having the requisite qualification:

Provided also that preference shall be given to a candidate who has been an officer of District Judge cadre or has experience of counselling in family matters.

Applications in prescribed format shall be submitted/sent to the concerned Judge of the Family Court for which he/she is applying for, latest by 09.10.2017. Prescribed format can be downloaded from the official website of Rajasthan High Court.

An applicant can apply for one Family Court only.

The fee, allowances & other terms and conditions shall be as prescribed in Family Court (Rajasthan) Rules, 1991 which is available on the official website of Rajasthan High Court i.e. hcraj.nic.in.

[Signature]
REGISTRAR GENERAL

No. : Gen./XV/(a)2/2016/ 6593-99

Date : 02/09/2017

Copy forwarded to the following for publicity and advertisement :-

1. Registrar (Admn.), Rajasthan High Court Bench, Jaipur.
2. Registrar (Classification), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur for uploaded the same on official website.
3. The Editor, Rajasthan Patrika, Manji ka Hattha, Paota with the request to publish it in the latest issue of the Balotra, Dholpur, Jaisalmer, Jalore, Karauli, Pratapgarh and Sirohi editions once simultaneously and send the relevant copies of the issues to this registry alongwith the bill in triplicate.
4. Assistant Director, Regional Labour and Planning Officer, Near Abhay Days Hotel, Paota Jodhpur.
5. Public Relation Officer, Jodhpur.
6. Director, A.I.R., Jaipur/Jodhpur.
7. Director, Doordarshan, Jaipur/Jodhpur.

[Signature]
REGISTRAR GENERAL

(8)

APPLICATION FOR APPOINTMENT OF COUNSELOR

To
The Registrar General,
Rajasthan High Court,
Jodhpur

Affix a Passport
size color photo

through
Judge,
Family Court,
.....

FAMILY COURT(fill the name of Family Court where you want to
be appointed as Counselor)

1. APPLICANT'S NAME
2. NAME OF FATHER/HUSBAND
3. DATE OF BIRTH
4. EDUCATIONAL QUALIFICATION (Bachelor's Degree onward):- (also attach
the required certification)

<i>NAME OF EXAM.</i>	<i>NAME OF UNIVERSITY</i>	<i>YEAR OF PASSING</i>	<i>PERCENTAGE PASSING</i>
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5. EXPERIENCE :- (Give details of experience in
the field of Social and Family Welfare, also attach the required certification
as required under Rule 8(2) of the Family Court (Rajasthan) Rules, 1991)
6. PERMANENT ADDRESS
7. ADDRESS FOR CORRESPONDENCE
8. Mobile No.-.....
9. Email- address-
10. If enrolled as Advocate give enrollment no.(Attach copy
of Enrollment Certificate)
11. If you have ever been worked as Counsellor in Family Court (Provide details
of Family Court & Year and attach a copy of order by which you were
appointed).

12. (i) Whether any Criminal prosecution is pending against you.

(ii) Have you ever been convicted by Criminal Court :-
(If Yes then give details)

13. Whether any case of your concerned is pending in this family court

Date:-

(Name and signature of applicant)

Declaration

I hereby declare that all information made in this application are true, complete and correct to the best of my knowledge and belief. In the event of my information being found false or incorrect or the ineligibility being detected, action can be taken against me.

Date:-

Place:-

(Name and signature of applicant)